

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 16262/2015

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR SINGH & ORS.

Respondent(s)

(ONLY SLP (C) NO. 22588/15 IS LISTED BEFORE THE LD. REGISTRAR COURT

IA No. 1/2015 - CONDONATION OF DELAY IN FILING

IA No. 2/2015 - CONDONATION OF DELAY IN REFILING

IA No. 140889/2017 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 22588/2015 (XI)

)

Date : 24-07-2019 These matters were called on for hearing today.

For Petitioner(s)

Mr Rajeev Kr Dubey, Adv.

Mr Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

For Respondent(s)

Mr Brijendra Singh, Adv.

Mr. Anoop Kr. Srivastav, AOR

Ms Ritu Rastogi, Adv.

Ms Sasmita Tripathy, Adv.

Mr Abhijit Banerji, Adv.

Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 22588/2015

Perusal of office report would show that notice issued to the respondent has been received back with the postal remarks "receptient left address".

Item no.7

As such, order dated 11.3.2018 passed by the Hon'ble Judge in Chamber reads as follows:

"It reveals from the record that sufficient time was granted to effect service on the sole respondent.

In the interest of justice, this Court consider it appropriate to granted one further opportunity for effecting service on the sole respondent.

Four weeks' time is granted to issue notice to the sole respondent by registered post and in addition thereof by way of dasti also".

Inspite of above order, effective steps are not taken to serve the sole respondent. In the circumstances, last opportunity is given to the ld. counsel for the petitioner to take fresh steps with fresh particulars within two weeks failing which matter be processed for listing before the Hon'ble Judge in Chamber for orders.

It will be appropriate to mention that SLP is of the year 2015, it has been more than four years that respondent is not served. Ld. Counsel for the petitioner to act diligently and take effective steps to serve the sole respondent. If fresh steps alongwith particulars are taken, notice be issued accordingly and list again on 26.8.2019.

ANIL LAXMAN PANSARE
Registrar